

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 137 OF 2019 &
IA NO. 1884 OF 2018

Dated: 22nd April, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

NTPC Limited **Appellant(s)**
Versus
Central Electricity Regulatory Commission & Ors. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri

Counsel for the Respondent(s) : Ms. Mallika Sharma Bezbaruah
Mr. Saurabh Gandhi
Through Mr. H.M. Sharma for R-2&3

Mr. Avijit Roy for R-4

ORDER
(IA NO. 1884 OF 2018)
***(Application for exemption from filing certified copy
of impugned order)***

The learned counsel, Mr. Anand K. Ganesan, appearing for the Appellant submitted that, the instant application has been filed by the Appellant, praying for exemption from filing certified copy of the impugned order. The reasoning stated in the application may kindly be accepted and prayer sought in the application may kindly be granted in the interest of justice and equity.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made in the application and the reasons stated therein, IA No. 1884 of 2018 is allowed as sufficient cause has been made out. At present, production of certified copy of the impugned order is exempted. The application is disposed of.

The learned counsel for the Appellant is directed to file certified copy of the impugned order within a period of eight weeks, i.e. on or before 02.07.2019.

With these observations, the instant IA stands disposed of.

APPEAL NO. 137 OF 2019

Admit.

The learned counsel appearing for the Respondent Nos. 2, 3 & 4 prays for six weeks' time to file reply.

Submission made by the learned counsel appearing for the Respondent Nos. 2, 3 & 4, as stated above, is placed on record.

The learned counsel appearing for the Respondent Nos. 2, 3 & 4 are granted six weeks' time to file reply i.e. on or before 04.06.2019 after duly serving copy to the other side. Thereafter, the learned counsel appearing for the Appellant is permitted to file rejoinder within four weeks' time i.e. on or before 03.07.2019 after duly serving copy to the other side.

Post this matter on **25.07.2019.**

(Ravindra Kumar Verma)
Technical Member

mk/bn

(Justice N. K. Patil)
Judicial Member